

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 36/2010

Sub: Determination of revised fees and charges due to additional capital expenditure incurred during 2005-09 for Unified Load Despatch and Communication (ULDC) Scheme in Southern Region.

Date of hearing : 9.9.2010

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : 1.Karnataka Power Transmission Corporation Limited, Bangalore
2.Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3.Kerala State Electricity Board, Thiruvananthapuram
4.Tamil Nadu Electricity Board, Chennai
5.Electricity Department, Govt. of Pondicherry, Pondicherry
6.Eastern Power Distribution Company of Andhra Pradesh Limited, Vishakhapatnam
7. Southern Power Distribution Company of Andhra Pradesh Limited, Tirupati
8. Central Power Distribution Company of Andhra Pradesh Limited, Hyderabad
9. Northern Power Distribution Company of Andhra Pradesh Limited, Warangal
10. Bangalore Electricity Supply Company Ltd., Bangalore
11. Gulbarga Electricity Supply Company Ltd. Gulbarga
12. Hubli Electricity Supply Company Ltd., Hubli
13. MESCOM Corporate office, Mangalore

14.Chamundeswari Electricity Supply
Corporation Ltd., Mysore

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri V.K.Jain, TNEB

This petition has been filed for approval of revised fees and charges due to additional capital expenditure incurred during the years 2005-09 in respect of Unified Load Despatch and Communication (ULDC) Scheme in Southern Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard representative of the petitioner.
3. The representative of the respondent, Tamil Nadu Electricity Board sought one week time to file its reply. Request was allowed. Accordingly, Commission directed the respondent to file its reply latest by 17.9.2010 with a copy to the petitioner who may file its rejoinder, if any, by 30.9.2010.
4. Subject to above, order in the petition was reserved.

sd/-
(T.Rout)
Joint Chief (Law)